

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.8
TA (IBC)- 22(PB)/2024

IN THE MATTER OF:

Apple Sponge & Power Limited

.... Petitioner/Applicant

v.

Punjab National Bank

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 05.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gaurav Mitra, Mr. Manohar Malik, Ms.
Aishwarya Seth, Advs.

For the Respondent : Mr. Rajinder Wali, Adv.

ORDER

Ld. Counsel Mr. Gaurav Mitra appeared through VC on behalf of the Applicant and undertook to file the hard copy of the petition.

Ld. Counsel Mr. Rajinder Wali also appeared through VC on behalf of the Respondent and undertook to file the hard copy of the reply.

At request and with consent of the parties, list the matter for a physical hearing **on 19.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT